

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) During the year 2010-11, about 8% of the total coal consumed by the Power Utilities was imported coal. Out of the total coal imported by the Power Utilities, a significant proportion of coal import was from Indonesia.

(b) With 10% blending of imported coal with domestic coal, the increase in cost of electricity generation is of the order of 3 paise per unit for every US \$ 10 / tonne increase in cost of imported coal.

(c) Due to the prevailing shortage of coal from the domestic sources for meeting the demand of generation of electricity, import of coal is being resorted to. Increase in prices of imported coal is beyond the control of Government. Therefore, the Ministry of Coal is being insisted upon to enhance production of domestic coal in the country to minimize dependence on import of coal. Possibility of overseas mining/long term tie up for import of coal is also being explored by some of the Indian companies/Power Utilities.

#### **Tribunal for inter-State water disputes**

\*91. SHRI T.M. SELVAGANAPATHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Government is considering to set up a standing tribunal to adjudicate on inter-State water disputes;

(b) if so, the details thereof;

(c) whether it is also a fact that the cases of water disputes between the States have piled up; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) and (b) The proposal to set up a standing tribunal to adjudicate inter state river water disputes is at conceptual stage.

(c) and (d) At present there are 5 no. of inter-State river water disputes referred under Inter State River Water Disputes (ISRWD) Act, 1956. Their details are as follows:

S.No.	River/Rivers	States concerned	Date of Reference to the Central Government	Date of Reference to the Tribunal	Present Status
1.	Ravi & Beas	Punjab, Haryana and Rajasthan	-	April, 1986	Report under section 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and the matter is sub-judice. Further report under Section 5(3) pending
2.	Cauvery	Kerala, Karnataka, Tamil Nadu and Pudducherry	July, 1986	June, 1990	Report under section 5(2) given on 5.2.2007. Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court pending and the matter is sub-judice. Further report under Section 5(3) pending
3.	Krishna	Karnataka, Andhra Pradesh and Maharashtra	September, 2002 - January, 2003	April, 2004	Report under section 5(2) given on 30.12.2010. Further report under Section 5(3) to be given.
4.	Mahadayi (Mandovi)	Goa, Karnataka and Maharashtra	July, 2002	November, 2010	Report under section 5(2) to be given
5.	Vansadhara	Andhra Pradesh & Orissa	February, 2006	March, 2010	Report under section 5(2) to be given